

LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

Nos. 13-16]

[Thursday, June 13, 2024/ Jyaishta 23, 1946 (Saka)

No. 13

Table Office

Election of Speaker

In pursuance of sub-rule (1) of Rule 7 of the Rules of Procedure and Conduct of Business in Lok Sabha, the President has been pleased to fix **Wednesday, the 26th June, 2024**, for holding the election to the office of the Speaker, Lok Sabha.

2. In this connection attention of Members is invited to sub-rules (2), (3) and (4) of Rule 7 of the Rules of Procedure and Conduct of Business in Lok Sabha which are reproduced below:-

“(2) At any time before noon on the day preceding the date so fixed, any member may give notice in writing, addressed to the Secretary-General, of a motion that another member be chosen as the Speaker of the House, and the notice shall be seconded by a third member and shall be accompanied by a statement by the member whose name is proposed in the notice that the member proposed is willing to serve as Speaker, if elected:

Provided that a member shall not propose one's own name, or second a motion proposing the member's own name, or propose or second more than one motion.

(3) A member in whose name a motion stands on the list of business shall, unless makes a statement conveying unwillingness to move the motion, move the motion when called upon to do so.

Provided that such statement shall be confined to, conveying the unwillingness, or moving the motion for decision of the House under sub-rule (4).

(4) The motions which have been moved and duly seconded shall be put one by one in the order in which they have been moved, and decided, if necessary, by division. If any motion is carried, the person presiding shall, without putting later motions, declare that the member proposed in the motion which has been carried, has been chosen as the Speaker of the

House.”

3. In the present case, notices of motions for the election of the Speaker can be given **before 12 noon on Tuesday, the 25th June, 2024.**
4. For the convenience of members, printed forms for giving notices of motions for election of Speaker are available in the Parliamentary Notice Office.

No. 14

Table Office (B)

Oath or Affirmation

Members will make and subscribe the oath or affirmation as required by Article 99 of the Constitution on Monday, the 24th June, 2024 from 11 A.M. onwards in the House. A member who is unable to make and subscribe the oath or affirmation on that day may do so on any subsequent sitting of Lok Sabha at 11 A.M. after giving advance intimation to the Secretary General by 10 A.M. on that day.

2. The following procedure has been laid down for making and subscribing the oath or affirmation:-

‘On the name of a member being called by the Secretary-General, the member will proceed from the place she/he is occupying to the far end of the Table of the House opposite to the dais, where a copy of the form for oath or affirmation, as the case may be, will be handed over to the member on production of the original certificate of the election already checked by an officer of the House. The member will face the Chair while making the oath or affirmation and then sign the Roll of Members which will be placed on the Table of the House. Thereafter, the member will go up and wish the Chair, who will then give the member permission to take seat in the House. Thereafter, the member will take seat in the House.’

3. Accordingly, members are requested to bring with them and show at the Table the original certificate of Election granted to them by the Returning Officer.
